TO BE PUBLISHED IN PART-II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
.....

New Delhi, Dated: 29-1-1983

NOTIFICATION
INCOME-TAX

NO. 5077 (261/15/82-ITJ): In exercise of the powers conferred by sub-section (i) of section 122 of the Income Tax Act, 1961 (43 of 1961) and in partial Modification of the previous Notification No. 4923 dated 23-9-82 in this regard, the Central Board of Direct Taxes, hereby directs that Appellate Assistant Commissioner of Income Tax of the Range sepcified in column (1) of the Schedule below, shall perform his functions in respect of all persons and incomes assessed to Income Tax in the Income Tax circles, wards and Districts specified in the corresponding entyy in column (2) thereof excluding all persons and income assessed to Income-tax over which the Jurisdiction vests in Commissioners of Income Tax (Appeals).

SCHEDULE

RANGE	Income Tax Circles, Wards & Distt.
1. Appellate Assistant Commissioner of Income Tax 'L' Range, New Delhi.	1) Distt. VI(1), (1) Additional, (2),(3),(4),(5),(6),Additional and (6) 2nd Additional, New Delhi.

This Notification shall take effect from 2-12-1982.

(K.M. SULTAN)
Under Secretary
Central Board of Direct Taxes

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to:
1. The Commissioner of Income-tax, Delhi-I, New Delhi.
2. The Registrar, Income-tax Appellate Tribunal, Maharishi-Karve Marg, Bombay.
3. The Joint Secy. & Legal Adviser, Ministry of Law, N.Delhi.
4. Ad I (R&P), Bulletin Section, New Delhi.
5. ED Sec./Ad VI Sec.
6. AAC L Range, New Delhi

(K.M. SULTAN)
Under Secretary
Central Board of Direct Taxes

भारत के राजपत्र के भाग II खण्ड 3(ii) में प्रकाशनार्थ

भारत सरकार

केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 29-11-1983

अधिसूचना

आयकर

सं0 5097 (261/15/82-आ0क0न्या0) : आयकर अधिनियम 1961 (1961 का 43) की धारा 122 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा इस संबंध में दिनांक 23-9-82 की पूर्ववर्ती अधिसूचना सं0 4923 में आंशिक संशोधन करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्द्वारा निदेश देता है कि निम्नलिखित अनुसूची के स्तम्भ (1) में विनिर्दिष्ट रेंज के अपीलीय सहायक आयकर आयुक्त, आयकर से निर्धारित उन सभी व्यक्तियों और आय को छोड़कर जिन पर अधिकारिता आयकर आयुक्त (अपील) में निहित है, उक्त अनुसूची के स्तम्भ (2) की तत्संबंधी प्रविष्टि में विनिर्दिष्ट आयकर परिमण्डलों, वार्डों और जिलों में आयकर से निर्धारित सभी व्यक्तियों और आय के संबंध में अपने कार्यों का निर्वहन करेंगे ।

अनुसूची

रेंज	आयकर परिमण्डल, वार्ड तथा जिले
1. अपीलीय सहायक आयकर आयुक्त, 'एल' रेंज, नई दिल्ली	1) जिला VI(1), (1) अतिरिक्त, (2), (3), (4), (5), (6), अतिरिक्त तथा (6) द्वितीय अतिरिक्त, नई दिल्ली ।

यह अधिसूचना 2-12-1982 से प्रभावी होगी ।

(के0एम0 सुलतान)
अवर सचिव
केन्द्रीय प्रत्यक्ष कर बोर्ड

सेवा में,
इकथक,
भारत सरकार प्रेस,
मायापुरी, नई दिल्ली ।

H-17/83/Tech
25/2